

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418

IA/2434/ND/2023 IN IB/945/PB/2018

IN THE MATTER OF:

M/s Chryso India Private Limited

...

Applicant

Versus

M/s Reom Infrastructure And Constructions
Limited

...

Respondent

under Section 9 of (IBC), 2016.

Order delivered on 15.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant

:

For the Respondent

: Ms. Shivalakshmi CGSC. Mr. Arani Chaudhury
Mr. Madhav Bajaj, for the Respondent no. 2,
Mr. Arvind Kumar, for R-1, Advs.

For the Liquidator

: Mr. Aman Choudhary, Mr. Jasmeet S. Chadha,
Advs.

ORDER

Due to multiple Benches, there is paucity of time, the matter is
adjourned to **11.03.2024**.

Sd/-
(Court Officer)